

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.202- IA/876(AHM) 2021  
ITEM No. 203- IA/985(AHM) 2023 in  
IA/876(AHM) 2023  
In  
CP(IB) 669 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Harish Vedkumar Anand Proprietor of Anand Enterprises  
V/s  
Radha MadhavCorporation Ltd

.....Applicant

.....Respondent

**Order delivered on 03/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Parth Shah, Advocate  
For the Respondent : Ms. Shivani Roy, Proxy Advocate i/b.  
: Mr. Tirth Nayak, Advocate

**ORDER**

Learned Counsel for the applicant submits that a rejoinder has been filed on 24.04.2024. However, Learned Counsels for both the sides seeks adjournment in the matter, which is allowed.

Meanwhile, Counsels for both the sides are at liberty to file their written synopsis, written synopsis, with convenience chart mentioning the facts, considering the reply, rejoinder, various issues involved, and point of law therein, citations if any, in support of their submissions within 7 days not more than five pages.

Re-list on 21.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**